



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 87 of 200 4
Applicant (s) Balaram Sahoo Respondent (s) Union of India & Ors.
Advocate for Applicant (s) M/s. B. Sahoo Advocate for Respondent(s)
M. K. Mishra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>2. P.O. for Rs.50/- filed For Registration Pl. on memo R 5/3/04</p> <p>For Admission Pl. Bench. R 5/3/04</p>	<p>RECD. REC'D. 5/3/04 2</p> <p>1. ORDER DATED 5-3-2004: On being mentioned, records of this case has been put up today.</p> <p>Heard Mr. Sahoo, learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel; for the Union of India (On whom a copy of this OA has been served). Applicant claims that he was engaged as a Casual Labourer under the Teleco Department of the Government of India and by</p>

NOTES OF THE REGISTRY

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on 20.3.04

Copies of order

on 15.3.04 alongwith
copies of OA 2004
to all respects. and
Copies of order pre-
pared for counsels
for both sides.

16/3/04
H.P.

16/3/04
(CJ)

filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of the Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicant, as Casual Labourers) for regularisation.

In the above premises, without wasting any time and entering into the merits, this case is hereby disposed of at this admission stage by asking the Applicant to submit a consolidated representation to the Respondents (by giving full details) by 15.3.2004 and the Respondents are hereby asked to consider the representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M. It is further directed that in case the applicant seeks for a personal hearing in the matter, the Respondents are hereby directed to allow

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the applicant a personal hearing in all
fairness of things.

With these observations and
directions, this O.A. is disposed of. No costs.

Send copies of this order alongwith
copies of O.A. to the Respondents and free
copies of this order be given to learned
counsel for both sides.

[Signature]
05/03/04
Member (Judicial)